

1	2	3	4	5
3.	Rashtriya Chemicals & Fertilizers Ltd. (RCF)	125.12	72.33	36.71
4.	Paradeep Phosphates Ltd. (PPL)	8.95	7.00	-31.23
5.	Madras Fertilizes Ltd. (MFL)	3.57	7.23	5.56
6.	Pyrites, Phosphates & Chemicals Ltd. (PPCL)	-4.71	-0.77	-4.65
7.	Fertilizer Corporation of India (FCI)	-178.62	-230.58	-288.06
8.	Hindustan Fertilizer Corporation (HFC)	-234.46	-246.94	-237.10

### Cooperative Sector

1	Indian Farmers Fertilizer Cooperative Ltd. (IFFCO)	55.59	88.47	48.14
2	Krishak Bharati Cooperative Ltd. (KRIBHCO)	54.00	135.24	158.22

[Translation]

### Drought in Madhya Pradesh

3641. SHRI SUSHIL CHANDRA

SHRI DADA BABURAO PARANJPE :

Will the Minister of AGRICULTURE be pleased to state :

(a) the names of the places in Madhya Pradesh affected by drought due to the failure of rains.

(b) the average rainfall in the area and the rainfall received this year;

(c) the total loss suffered in the kharif crop due to less rainfall in those areas;

(d) whether any Central team has visited the Madhya Pradesh to assess the losses;

(e) if so, the findings thereof;

(f) if not, the time by which the team likely to be sent there; and

(g) the amount of money sanctioned for immediate relief operations?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). According to the information received from the Government of Madhya Pradesh, 28 Tehsil of 9 districts have been affected by drought in the State. A Statement indicating the names of the affected districts and Tehsils and the normal and actual rainfall in these districts during the South West Monsoon, 1996 is enclosed.

(c) The crop cutting experiments in 10 districts of the State are still going on. The full extent of damage to crops due to the drought conditions will be known after the crop cutting experiments are over.

(d) No, Sir.

(e) Does not arise.

(f) Government of India have not received any Memorandum from the State Government seeking assistance from the National Fund for Calamity Relief. Deputation of a Central Team is considered after receipt of such Memorandum.

(g) Government of India have released three instalments of Central share of Calamity Relief Fund for 1996-97 amounting to Rs.28.73 crores for undertaking relief and rehabilitation measures in the wake of natural calamities including drought.

### STATEMENT

Statement Indicating drought Affected Areas in Madhya Pradesh and normal and actual rainfall in these areas

S.No.	Name of districts	Normal Rainfall (MM)	Actual Rainfall (MM)	Drought Affected Tehsils	
1	2	3	4	5	
1.	Raipur	1213.4	803.9	1. Balodabazar 3. Bilasgarh 5. Simga 7. Mahasumund 9. Saraipali	2. Kasdol 4. Bhatapara 6. Tilda 8. Deobhog
2.	Durg	1027.9	1100.5	1. Saja	2. Navagarh
3.	Rajnandgaon	1065.9	805.2	1. Rajnandgaon 3. Dongergaon	2. Dongergarh

1	2	3	4	5	
4.	Balaghat	1425.7	1035.0	1. Balaghat 3. Kagangi	2. Waraseoni
5.	Jabalpur	1161.8	641.4	1. Jabalpur 3. Vijayaraghograh	2. Sihora
6.	Seoni	1173.8	808.2	1. Berghat	Kevlari
7.	Raigarh	1336.9	492.7	1. Sarvangarh	
8.	Jhabua	720.9	1362.1	1. Petlawad 3. Meghanager	2. Thandla
9.	Rajgarh	945.3	1547.9	1. Khilchipur	2. Rajgarh

[English]

#### Funds for the welfare of SCs/STs

3642. SHRI KODIKKUNNIL SURESH : Will the Minister of WELFARE be pleased to state :

(a) whether the Government of India have received any report from any of the States regarding the misutilisation of funds provided for the welfare of SCs/STs;

(b) if so, the funds misutilised, State-wise;

(c) whether any funds allotted to State Governments for the purpose lapsed during 1991 to 1996;

(d) if so, the details thereof;

(e) whether the Government of India have received any projects/proposals from the Government of Kerala seeking more allocation of funds for the welfare of SCs/STs during 1996-97; and

(f) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). No, Sir. However, information about diversion of funds as stated below have been received :

State	Funds diverted
1	2
1. Mizoram	Rs.14.78 lakhs released to the State Government for setting up of one vocational Training Centre for tribal candidates in 1992-93 was diverted by the State Government for strengthening existing ITIs.
2. Rajasthan	(i) Rs. 44.34 lakhs released to the State Government in 1993-94 for setting up of three vocational Training Centres for tribal candidates was diverted by the State Government for improving existing ITIs.

1

2

Both State Governments have been asked to refund the money.

(ii) Rajasthan Scheduled Castes and Scheduled Tribes Finance Development Cooperative Corporation advanced Rs.20.00 crores in 1994-95 out of the funds meant for the development of Scheduled Castes, to Rajasthan State Electricity Board. As per the clarification received from the State Government, the Electricity Board returned the amount to the Corporation in October 1994 and it was utilised by the Corporation for the benefit of Scheduled Castes.

(c) Since the unspent balances of Central assistance released to the States under various Central and Centrally Sponsored schemes for SCs/STs are revalidated for utilisation in the following year as per the requests of the State Governments concerned, lapse of funds do not occur.

(d) Does not arise.

(e) and (f). The Details of proposals seeking allocation of funds under various Central and Centrally sponsored schemes for SCs/STs received from the Government of Kerala during 1996-97 are given below:

Name of the schemes under which financial assistance sought	Amount of assistance sought (Rs. in Lakh)
1	2
1. Book Banks for SCs/STs	11.73
2. Coaching & Allied Scheme for SCs/STs	25.94